

fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market. Forces of demand and supply. The requirement, availability and sales of Urea, Di-Ammonium Phosphate (DAP) and Muriate of Potash (MOP) during the last three years 2006-07, 2007-08, 2008-09 for Jharkhand is given in the Statement (See below). As can be seen from the position Annexed, that the availability has been adequate to sustain sales.

(c) to (e) The State Governments are adequately empowered under the provisions of the Fertilizer (Control) Order, 1985 to check malpractices like black marketing. Any violation of the provisions of the FCO, 1985 attracts penal/administrative action under the Essential Commodities Act 1955/FCO, 1985. State Governments have been advised to prevent such malpractices including hoarding/black marketing and ensure that the farmers are provided with proper quality of fertilizers at statutory/indicative price.

Statement

The requirement, availability and sales of Urea, DAP and MOP during last three years for Jharkhand

(Qty. in lakh metric tones)				
Year	Particulars	Urea	DAP	MOP
2006-07	Demand/Assessed requirement	1.74	1.10	0.07
	Supply (Availability)	1.63	0.71	0.01
	Sales	1.60	0.68	0.01
2007-08	Demand/Assessed requirement	2.10	0.90	0.13
	Supply (Availability)	1.67	0.75	0.08
	Sales	1.58	0.74	0.08
2008-09	Demand/Assessed requirement	2.00	1.05	0.13
	Supply (Availability)	1.57	0.80	0.16
	Sales	1.54	0.80	0.14

PCPIR in Orissa

3695. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Petroleum Chemical and Petro-chemical Investment Region (PCPIR) project in Orissa has been approved by Government and if not, how long it will take to accord the approval; and

(b) the components of the project and the milestones proposed or fixed to achieve completion of the project within a reasonable period?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Petroleum Chemical and Petro-chemical Investment Region project in Orissa has not yet been approved. Government of Orissa is expected to submit a revised proposal to Government of India shortly.

(b) The Final project proposal is awaited. Components of the project and Milestones for completion will be arrived at thereafter.

Review of subsidy disbursement method to fertilizers

3696. DR. K. MALAISAMY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that good deal of subsidy is given for the use of chemicals and fertilizers;

(b) whether there are cases of misuse of this subsidy and whether there is a case of any major scam;

(c) whether the existing system yield for any misuse or the whole system warrants a review; and

(d) what is the system of transparency and accountability in the process of subsidy given or being given?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) It is a fact that a high amount of fertilizer subsidy is released by Government of India on sale of subsidized fertilizers in the country. There have been some cases of misuse of this subsidy especially by the SSP industry in the State of Bihar and Uttar Pradesh where cases have been lodged against the manufacturers by the CBI and the matter is under investigation.

The fertilizer subsidy is transferred to the farmers in the form of subsidized Maximum Retail Prices (MRPs) notified by the Government, which are much below the normative delivered cost of these fertilizers. The difference between normative delivered cost and the notified MRPs is released as fertilizer subsidy to manufacturers/importers of these subsidized fertilizers on receipt of fertilizers in the district. The receipt/sale of these fertilizers in the district is confirmed by the State Governments on the online web based "Fertilizer Monitoring System".

On the Fertilizer Monitoring System, the complete production/import of fertilizers in the country along with despatch, distribution and its receipt in the district is monitored on a real time basis. Further, the State Governments are empowered under the Essential Commodities Act to ensure equitable distribution of fertilizers within their States and its sale at MRPs.